

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.406
IB/53/ND/2024

IN THE MATTER OF:

Bank of Maharashtra	...	Applicant
Versus		
M/S Supertech Township Project Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 22.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Sr. Adv. Sudhir Makkar, Adv. Nishant Awana, Adv. Rini Badoni, Adv. Saumya Gupta, Adv. Nitya Sharma,
For the Respondent	: Adv. Lokesh Malik

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

Learned Counsel for the Financial Creditor and Learned Counsel for the respondent are present physically. Perusal of the file shows that as per the order dated 06.03.2024, Learned Counsel for the respondent undertook to file Vakalatnama within three days and reply within a week. Learned Counsel for the respondent has submitted that they have filed reply along with Vakalatnama, however, the same is not available on e-portal of this Adjudicating Authority. Learned Counsel for respondent is directed to approach the Registry and take necessary steps for curing the defects, if any, and get the same listed on the e-portal of this Adjudicating Authority. Learned Counsel for the applicant has submitted that they have received the copy of reply and seeks one week's time to file rejoinder. Let rejoinder be filed within seven working days. Let this matter be posted to 12.04.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)